

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 13/RP/2023**

<b>Subject</b>	:	Petition for review of the order dated 30.11.2022 in Petition No. 92/TT/2022.
<b>Petitioner</b>	:	Power Grid Corporation of India Limited (PGCIL)
<b>Respondents</b>	:	Bihar State Power (Holding) Company Limited & 6 Ors.
<b>Date of Hearing</b>	:	5.7.2023
<b>Coram</b>	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Parties Present</b>	:	Ms. Swapna Seshadri, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Shri B.B. Rath, PGCIL Shri Amit Yadav, PGCIL

**Record of Proceedings**

The instant Review Petition has been filed by the Power Grid Corporation of India Limited, seeking review of the order dated 30.11.2022 in Petition No. 92/TT/2022 wherein the Commission had trued-up transmission tariff of 2014-19 period and determined transmission tariff of 2019-24 period in respect of transmission asset under "Split Bus arrangement for various Sub-station" in the Eastern Region.

2. The learned counsel for the Review Petitioner submitted that the treatment of time over-run and IDC and IEDC computation at the stage of truing up in Petition No. 92/TT/2022 is different from the treatment given while approving tariff for 2014-19 tariff period initially in Petition No. 75/TT/2020 for the same set of assets. Therefore, the order dated 30.11.2022 in Petition No. 92/TT/2022 may be reviewed.

3. In response to a query regarding infusion of funds, time over-run and variation in gross opening loan submitted by the Review Petitioner in Petition No. 75/TT/2020 and Petition No. 92/TT/2022 for the same set of assets, the learned counsel for the Petitioner sought two weeks' time to clarify the same.

4. The Commission directed the Review Petitioner to explain the following on an affidavit by 31.7.2023:

- a. The gross opening loan submitted by the Review Petitioner in Form-9C as on 26.1.2019 in Petition No. 75/TT/2020 was Rs. 26.71 crore whereas the gross opening loan amount submitted by the Petitioner as on 26.1.2019 in Petition No. 92/TT/2022 was Rs. 25.02 crore, clarify the same;



- b. In Petition No. 75/TT/2020, the claims were made on projected basis whereas in the true up Petition No. 92/TT/2022, the claims were made on the basis of actuals. Accordingly, the IDC computation in Petition No. 92/TT/2022 has been done on the basis of the tariff forms submitted by the Review Petitioner, why this mis-match;
  - c. Loan amount is lesser in the true up petition than in the initial tariff petition, clarify.
5. After hearing the learned counsel for the Review Petitioner, the Commission directed as follows:
- a. Admit the review petition.
  - b. Issue notice to the Respondents.
  - c. The Respondents to file their reply, on an affidavit by 21.8.2023, with an advance copy to the Review Petitioner and
  - d. The Review Petitioner to file its rejoinder, if any, by 11.9.2023.
6. The Commission also observed that the parties should adhere to the timeline specified for filing the reply and rejoinder.
7. The review petition shall be listed for hearing on 28.9.2023.

**By order of the Commission**

sd/-  
(Kamal Kishor)  
Asstt. Chief (Law)

